

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
CANE AGRO ENERGY (INDIA) LIMITED

Relevant Particulars		
1	Name of Corporate Debtor	Cane Agro Energy (India) Limited
2	Date of Incorporation of Corporate Debtor	25 th May 2007
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Pune Registration Number - 130211
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	CIN: U01115PN2007PLC130211
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: At Raigaon, Post Hingangaon (Budruk), Tal-Kadegaon, Sangli - 415305, Maharashtra.
6	Insolvency Commencement Date in respect of Corporate Debtor	Date of Order: 10 th June 2020 Date of Receipt of Order: 15 th June 2020
7	Estimated date of closure of Insolvency Resolution Process	7 th December 2020 (180 days from 10 th June 2020)
8	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Shailesh Desai IBBI Registration No: IBBI/PA-001/IP-P00183/2017-18/10362
9	Address and E-mail of the Interim Resolution Professional, as registered with the Board.	Address: 708, Raheja Centre, Nariman Point, Mumbai - 400021, Maharashtra. email: ip10362.desai@gmail.com
10	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Headway Resolution and Insolvency Services Pvt. Ltd. 708, Raheja Centre, Nariman Point, Mumbai - 400021, Maharashtra. Email: cirpcane@gmail.com
11	Last date for submission of claims	29 th June 2020 (14 days from date of receipt)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: As mentioned against entry no. 10

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a Corporate Insolvency Resolution Process of the **Cane Agro Energy (India) Limited** vide its Order CP (IB)No. 3010/MB/C-IV/2019 dated 10th June 2020; Copy of order received on 15th June 2020.

The creditors of **Cane Agro Energy (India) Limited** are hereby called upon to submit a proof of their claims on or before 29th June 2020 to the Interim Resolution Professional at the address mentioned against entry no. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Shailesh Desai
Date and Place: 16th June 2020 and Mumbai

